

श्री केशवराव का : इसकी मैं इस वक्त
केबिनेट इनकारमेंशन नहीं दे सकता
करीबन सब खुल चुके हैं ।

Madras Foodgrain Dealers Licensing Order

*1187. Shri Keshava: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Madras Government have extended the scope of the Madras Foodgrain Dealers Licensing Order in consultation with the Central Government;

(b) if so, the extent to which its scope has been expanded; and

(c) the reasons for which Government have taken this action?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) and (b). Originally, the Madras Foodgrains Dealers' Licensing Order, 1958, was applied to the dealers of Madras State only. The State Government, acting under their own powers, enforced the Licensing Order with effect from the 1st April, 1959, also in the case of persons from outside the State who purchase in Madras State any of the foodgrains mentioned in Schedule I to the Order for the purpose of transport to their State. Presumably, the Hon'ble member has in mind this extension of the scope of the Madras Foodgrains Dealers' Licensing Order.

(c) As there is free movement of rice from one State to another in the Southern Rice Zone and as the operations in Madras State of unlicensed dealers of other States resulted in numerous malpractices, the State Government decided, with a view to tightening the licensing control, that persons from outside the State who purchase in Madras State any of the foodgrains mentioned in Schedule I to the Licensing Order for the purpose of transport to their State will also have to take out licences under the Madras Foodgrains Dealers' Licensing Order.

Shri Keshava: May I know how far this order affects the export by licensed dealers beyond the zone?

Shri A. M. Thomas: It does not affect the movement at all. It is there for statistical purposes so that the Madras Government might know the exact quantity of foodgrains moved from that State to another State. It might also facilitate the Madras Governments' levy on traders and millers in the State.

Shri Tangaman: May I know how the Madras Foodgrain Dealers Licensing Order is being utilized for the purpose of the levy order, that is, collecting foodgrains from the millers?

Shri A. M. Thomas: There is 50 per cent levy on the millers and 25 per cent on the traders.

Shri Harish Chandra Mathur: What is the experience of the working of this order? Is it proposed to introduce it in other States also?

Shri A. M. Thomas: In other States also, there is the Licensing Control Order, that is to license wholesale traders and also millers, so that it is not a new thing as far as the Madras State is concerned.

Water Supply in Delhi

*1188. Pandit D. N. Tiwary: Will the Minister of Irrigation and Power be pleased to state:

(a) whether any survey has been made of the water requirements of Delhi as decided by the Delhi Advisory Council in February last; and

(b) if so, the quantum of requirements and steps taken to meet the same?

The Deputy Minister of Irrigation and Power (Shri Hathl) : (a) No. Sir.

(b) Does not arise.

Pandit D. N. Tiwary: May I know whether Government is aware that many times muddy waters come from the taps in several parts of Delhi and